

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/MP/2019 alongwith IA No.10/2019

Subject : Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to *inter-alia* grant revised LTA to the Petitioner.

Petitioner : Srijan Energy Systems Pvt. Ltd. (SESPL)

Respondent : Power Grid Corporation of India Ltd.

Date of hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, SESPL
Ms. Kritika Angirish, Advocate, SESPL
Shri Samiron Borkataky, Advocate, SESPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Shri Ranjeet S. Rajput, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed owing to the arbitrary and illegal act of PGCIL in failing to observe and to follow the provisions of the Detailed Procedure issued under the Connectivity Regulations. Learned counsel further submitted as under:

- (a) On 15.5.2018, the Commission approved the Detailed Procedure for grant of Connectivity to projects based on renewable energy sources to ISTS which provides for grant of revised LToA to applicants who were already granted LTA under the Detailed Procedure.
- (b) Clause 10.3(ii) of the Detailed Procedure provides that all the entities who have been granted LTA prior to notification of the Detailed Procedure shall be issued revised grant of LTA alongwith grant of Stage-II connectivity.
- (c) On 14.6.2018, PGCIL granted Stage-II connectivity to the Petitioner. However, despite the compliance by the Petitioner of all the applicable provision of the Detailed Procedure, PGCIL did not grant the revised LTA to the Petitioner in terms of the Detailed Procedure.
- (d) On 8.10.2018, the Petitioner requested PGCIL to revise the time line

for implementation of the two revised Bays by February, 2020 as per the timelines of implementation of 250 MW and 50 MW respectively. However, PGCIL refused to grant revised LTA to the Petitioner.

(e) Learned counsel submitted that the Petitioner has filed an IA for restraining PGCIL from encashing the BG of Rs. 15 crore dated 10.10.2017 provided under the old LTA till the pendency of the Petition and submitted that he is not pressing for interim relief as the current LTA is valid upto 31.3.2019.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the PGCIL immediately. The Respondent was directed to file its reply by 22.2.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 8.3.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**